

TS(D) Case No. 20/2020

✓ **[Misc. (J) Case No. 2/2021]**

30-04-2022:

Both the parties along with their learned counsels are present and have filed petition No. 1034/2022 dtd. 30-04-2022 praying that the present suit may be converted into one under Section 13(B) of Hindu Marriage Act, 1956 and the statutory period of six months be waived, as the suit was filed in the year 2020 and the parties are living separately since 2019; that one time settlement has been reached between the parties pursuant to which Rs. 13,00,000/- (Rupees Thirteen Lacs) will be paid by the petitioner to the respondent towards the amount of permanent alimony.

Heard both sides.


Prayer for conversion is allowed.

Learned counsel for the petitioner prays that both the case may be fixed on 13-05-2022 for payment and orders. Allowed.

Fix: 13-05-2022 for payment.


District Judge
Dibrugarh

13/5/2022

Misc (J) case disposed
of in view & terms of
order of even date passed
in T.S. (D) 20/2020. 

District Judge
Dibrugarh